

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.1259/98

NEW DELHI, THIS THE 23RD DAY OF SEPTEMBER, 1998.

HON'BLE MR.JUSTICE K.M.AGARWAL, CHAIRMAN
HON'BLE MR. R.K.AHOOJA, MEMBER(A)

1. Narender Singh
S/o Sh.Jagpal Singh
R/o RZ-48-B Ragu Nagar
Pankha Road
New Delhi.

2. Suresh Verma
S/o Sh.S.P.S. Verma
R/o J-36, Vikaspuri
New Delhi-110018.

(By Advocate Mrs.Rani Chabra)

vs.

...Applicants.

1. Union of India,
through Secretary,
Ministry of Communications
Sanchar Bhawan, New Delhi.

2. The Chairman
Telecom Commission
New Delhi.

...Respondents

(By Advocate Sh.N.K.Aggarwal)

ORDER(ORAL)

JUSTICE K.M.AGARWAL:

After hearing the learned counsel for the parties, it does appear that if reliefs sought for in the present O.A. are granted to the applicants, they will run counter to the reliefs granted by Ernakulam Bench of the Tribunal in its common judgement in K.C.Jose vs. The Chief General Manager, OA No.1497/96 and three other O.As, dated 1.5.1998. During the course of arguments, it also transpired that the said judgement of the Ernakulam Bench has been challenged by filing a Civil Writ Petition in the Kerala High Court which is pending. In this back-ground, the learned counsel for the applicants wants to withdraw this O.A. for seeking appropriate remedy by approaching the Kerala High Court. Prayer is allowed.

Yours

6

This O.A. is dismissed as withdrawn.

Km
(K.M.AGARWAL)
CHAIRMAN

Dr
(R.K.AHOOJA)
MEMBER(A)

SNS